

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 69 of 2013

Dated : 7th March, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Hooghly Chambers of Commerce and Industry ... Appellant(s)

Versus

**West Bengal Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Anand Kumar
Mr. Shantan Singh
Mr. C.K. Rai for R-1

ORDER

Learned counsel for the appellant wants to file written submissions in response to the Generating Company's reply. He is permitted to file the same and serve a copy thereof on the other side. Learned counsel for the State Commission wants to seek instructions from the Commission.

Post the matter for further hearing on **24th March, 2014.**

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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